

LIBRARY

-/-

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

350/1079/ ORIGINAL APPLICATION NO. OF 2017

In the matter of:

✓ 1. Smt. Gondri Debi, w/o Late kirton, Ex-
Gangman under SE(p.way)/UDL,E.Rly.
Assansol division, Assansol, 713301,
Residing at andal, vill-Bhaluwa (darway),
p.o. jagadishpur, Dist:-
deoghar,jharkhand,pin 815353.

2. Sri jagadish Mondal son of late kirton
unemployed youth, resding at andal , vill-
Bhalwa (Darway),p.o. jagadishpur, dist:-
deoghar, Jharkhand-815353.

..... Applicants

-VS -

1. Union of India, service through the general
manager, E.Rly. Fairlei place, Kolkata-
700001.

2. The divisional Railway
manager,E.Rly.Assansol. pin - 713301.

3. The sr. divisional personnel officer,
Eastern Railway, Assansol- 713301.

.....Respondens.

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A/350/1079/2017

Date of Order: 23.09.2019

MA No. 639/2017

Coram: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Mr. N. Neihzial, Administrative Member

Smt. Gondri Debi & Another ---Applicant

Versus

Union of India & Ors. ---Respondents

For the Applicant (s): Mr. P.C.Das, Ms. T. Maity, Counsel

For the Respondent(s): None

Per: Mrs. Manjula Das, Judicial Member.

Heard Mr. P.C.Das, ld. Counsel appearing on behalf of the applicant.

2. Applicants are respectively the mother and son of late Kirton, Ex-Gangman under SE (P.Way)/UDL, E.Railway, and have prayed for compassionate appointment in favour of the son, i.e. applicant No.2, on account of death of the ex-employee. ld. Counsel for the applicant, at the outset, submitted that grievance of the applicants may be redressed if the representation preferred by the applicant on 03.04.2017 (Annexure-A/6) is considered and disposed of by the Divisional Railway Manager, E.Rly., Assansol (Respondent No.2) as per the latest guidelines.

3. In view of the above, we deem it fit and proper to direct Respondent No. 2, to consider and dispose of the representation of the applicants dated 03.04.2017 (Annexure-A/6) and pass a reasoned and speaking order as per

the latest guidelines of the department within a period of 2 months from the date of receipt of copy of this order. Ordered accordingly.

4. With the above observation and direction, the O.A stands disposed of. M.A. 639/2017 also stands disposed of accordingly. No costs.


(N. Neihšial)
Member (A)


(Manjula Das)
Member (J)

RK